



2026:AHC-LKO:40533

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 3986 of 2026

Vishal Dubey And Another

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt Lko.
And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Gauri Suwan Pandey

Counsel for Opposite Party(s) : G.A., Sri Ashish Seth, Vivek Kumar
Yadav

Court No. - 13

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Heard learned counsel for the applicants, learned A.G.A. for the State, learned counsel for the opposite party no.2 and perused the record.

2. By means of the instant application, the applicants have prayed to quashing of charge-sheet dated 18.03.2023 including order dated 10.05.2023 taking cognizance and summoning as well as order dated 08.04.2026 passed by District and Sessions Judge / POCSO Raebareli, in S.T. No. 852 /2023; *State Versus Vishal Debey and Another*, Crime No.124 / 2023 under Sections 354Kha, 506, 504, I.P.C. And 9/10 POCSO Act, P.S.- Bachhrawan, District Raebareli in the light of compromise dated 11.03.2026.

3. The applicants had filed an application under Section 482 Cr.P.C. No. 1488 of 2026, which was disposed of by this Court vide order dated 17.01.2026, directing the applicants to get the compromise application verified by the court concerned.

4. The order dated 11.03.2026 is reproduced hereinbelow:

"1. Vakalatnama filed by Sri Vivek Kumar Yadav, Advocate and Sri Ashish Seth, Advocate on behalf of the opposite party no.2 and supplementary affidavit filed by learned counsel for the applicant are taken on record.

2. Heard learned counsel for the applicant, learned counsel for the opposite party no.2, learned A.G.A. for the State and perused the record.

3. The instant application has been filed for quashing the proceedings arising out of S.T. No.852 of 2023, Crime No.124 of 2023 under Sections 354-kha, 506, 504 I.P.C. and Section 9/10 POCSO Act, Police Station Bachhrawan, District Raebareli.

4. Learned counsel for the applicant submit that both the parties have amicably compromised their dispute. The compromise which has taken place between the parties is also filed before this Court as Annexure No.4 to the application.

5. Whether the parties have, in fact, compromised the matter or not, can best be ascertained by the Court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

6. Accordingly, this application is disposed of with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

7. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

8. For a period of one month, no coercive action shall be taken against the applicant in the aforesaid case.

9. Office is directed to return the original compromise deed to the learned counsel for the applicant, after taking the photocopy of the same.”

4. The learned counsel for the applicants submits that in compliance of the order dated 11.03.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the impugned criminal proceeding may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 17.01.2026 and said compromise has been verified on 08.04.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

8. In view of the above, as the applicants and opposite parties have entered into compromise and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

9. Accordingly, criminal proceedings with regard to charge-sheet dated 18.03.2023 including order dated 10.05.2023 taking cognizance and summoning as well as order dated 08.04.2026 passed by District and Sessions Judge / POCSO Raebareli, in S.T. No. 852 /2023; *State Versus Vishal Debey and Another*, Crime No.124 / 2023 under Sections 354Kha, 506, 504, I.P.C. And 9/10 POCSO Act, P.S.- Bachhrawan, District Raebareli are hereby quashed.

10. The compromise shall be part of this order.

11. The application is allowed accordingly.

12. Consigned to record.

(Praveen Kumar Giri,J.)

June 9, 2026
V. Sinha